

The National Medical Commission (Submission of List of Medical Professionals) Rules, 2019¹

In exercise of the powers conferred by clause (m) of sub-section (2) of Section 56 of the National Medical Commission Act, 2019 (30 of 2019), the Central Government hereby makes the following rules, namely—

1. Short title and commencement.—(1) These rules may be called the National Medical Commission (Submission of List of Medical Professionals) Rules, 2019.

(2) They shall come into force from the date of their publication in the Official Gazette.

2. Definitions.—(1) In these rules, unless the context otherwise requires,—

(a) “Act” means the National Medical Commission Act, 2019 (30 of 2019);

(b) “Commission” means the National Medical Commission constituted under Section 3 of the Act;

(c) “section” means a section of the Act.

(2) Words and expressions used in these rules and not defined herein but defined in the Act, shall have the respective meanings assigned to them in the Act.

3. Manner of submitting list of medical professionals under first proviso to sub-section (1) of Section 34.—(1) The Commission shall submit the list of medical professionals to the Central Government once in every six months in Form A and Form B of the Schedule annexed to these rules.

(2) The Commission shall submit the Forms referred to in sub-rule (1) in an portable document format (PDF) by electronic mode and forward two hard copies of the same by speed post to the Joint Secretary to the Government of India in-charge of the affairs of the National Medical Commission in the Ministry of Health and Family Welfare.

¹ Ministry of Health and Family Welfare, Noti. No. G.S.R. 649(E), dated September 12, 2019, published in the Gazette of India, Extra., Part II, Section 3(i), dated 13th September, 2019, pp. 3-5, No. 527.

SCHEDULE**FORM A**

[See Rule 3]

List of medical professionals possessing recognised medical qualifications enrolled in State Register or National Register

Sl. No.	Name of professional (In Block Letters) with recent photograph	Father's name (In Block Letters)	Present correspondence address	Permanent address	Aadhaar number	Phone, Fax and mobile numbers with e-mail address
(1)	(2)	(3)	(4)	(5)	(6)	(7)

Date of birth and Nationality	Name of medical degree or diploma obtained and University with the month and year of passing qualification	Registration particulars: (i) Registration number: (ii) Date of registration: (iii) Name(s) of the register (National/ State) (iv) Whether the registration is renewable or permanent	Name of hospital or institute with complete address for purposes of teaching research or practice, medicine	Name of person in institution or hospital who will be responsible for legal issues regarding patient care provided by doctor concerned
(8)	(9)	(10)	(11)	(12)

FORM B

[See Rule 3]

List of medical professionals possessing medical qualifications from outside India and permitted to practice in India for a limited period under second proviso to sub-section (1) of Section 34.

Sl. No.	Name of professional (In Block Letters) with recent photograph.	Father's name (In Block Letters).	Present correspondence address.	Permanent address.	Passport number.	Phone, Fax and mobile numbers with e-mail address.	Visa details.
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)

Date of birth and Nationality	Name of medical degree or diploma obtained and University with the month and year of passing qualification	Whether previously visited India for medical practice. If so, date, period and place of previous visits	Are you registered in any other foreign country? If so, give name of body or organisation or institute with which registered and number and date of registration	Are you registered as a medical practitioner in your own country? If so, provide name of body or organisation or institute with which registered with registration or licence number and date.
(9)	(10)	(11)	(12)	(13)
Whether registration or licence is renewable or permanent.	Name of hospital or institute with complete address for the purposes of teaching or research or practice, of medicine.	Period of training or research or practice, of medicine.	Name of person in institution or hospital in India who will be responsible for legal issues regarding patient care provided by doctor concerned.	Whether employment in India was temporary or permanent to be specified.
(14)	(15)	(16)	(17)	(18)

Date:
